

AND REHABILITATION be pleased to state :

(a) whether the workers are denied the fruits of increased productivity because of the difficulty in isolating and measuring the various factors of production responsible for raising productivity ; and

(b) if so, the steps Government are taking to see that the workers get their due share of increased productivity ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) Precise measurement of the productivity of different factors of production is, no doubt, difficult. It would not be correct, however, to assume that the workers have derived no gains from increased productivity.

(b) For the workers to have their due share, along with the other interests concerned viz, managements and the consumers in the gains from increased productivity, it is necessary that there should be, firstly, agreement in principle on the imperatives of increased productivity and production, including the obligation of both employers and workers to contribute to it, and, secondly, willingness on their part to get together and work out mutually acceptable norms, consistently with local conditions obtaining in given undertakings, for assessing, as best as possible, the increases in productivity as well as the equitable shares of the parties in it. Consultations with the employers' and workers' representatives have been initiated to this end.

**"Know Your Family Pension Scheme"  
Brochure**

2382. SHRI CHANDRA SHEKHAR SINGH : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the Central Provident Fund Commissioner's Office, New Delhi, had recently brought out a brochure for workers called "Know Your Family Pension Scheme" ;

(b) if so, whether a copy thereof would be laid on the Table ;

(c) the number of copies printed in English and each of the regional languages (separately language-wise) ;

(d) whether only a small number of these were printed and most of the eligible workers have not received any copy, of it, and there was no copy available at Regional Provident Fund Commissioner's Office in New Delhi ; and

(e) if so, the steps contemplated to see that every worker, to whom the scheme applies, gets his copy ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : The administration of the Family Pension and Life Assurance Scheme is the concern of the Central Board of Trustees set up under the Employees' Provident Funds and Family Pension Fund Act, 1952 and not the direct concern of the Central Government. The Provident Fund authorities have intimated as under :—

(a) Yes.

(b) A copy of the Brochure entitled "Know Your Family Pension Scheme" is placed on the Table of the House. [*Placed in Library. See No. LT 434/71*].

(c) The Regional Commissioners had been advised to get the required number of copies of the Brochure printed in English, Hindi and the regional languages. Information regarding the exact number of copies printed (separately language-wise) is not readily available.

(d) and (e). All the Regional Commissioners have been asked to get sufficient number of copies of the Brochure printed in English, Hindi and the Regional language for being supplied to all the employees of covered establishments for the use of the employees and also to the organisations of the employers and workers in each industry with a view to publicising the contents thereof as widely as possible amongst the workers.